

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIFUR BENCH, JAIPUR

OA No. 9/93 : Date of order 16.5.94  
(MA No. 230/94)

N.K. Shivhare : Applicant

V/s

Union of India & Others : Respondents

Mr. W. Wales : Counsel for the applicant

Mr. Manish Bhandari : Counsel for the respondents

CORAM

Hon'ble Mr. Justice D.L. Mehta, (Vice-Chairman)

Hon'ble Mr. P.P. Srivastava, Member (A)

PER HON'BLE MR. JUSTICE D.L. MEHTA, VICE-CHAIRMAN

Along with OA No. 9/93, the MA was heard on merit.

It was argued on behalf of the respondents that how petition ~~does not~~ now survives particularly, when he was allowed to appear in the examination and he has not appeared in the examination and he prays for supplementary examination. Mr. W. Wales prays for that he may be allowed to withdraw the petition with a liberty to file a fresh application taking the ground of supplementary examination therein. The prayer is accepted. He is allowed to withdraw the MA.

2. OA is listed on 21.6.94. However it is decided today on the request of the parties.

3. MA as well as OA are disposed of accordingly with no order as to costs.

  
(P.P. SRIVASTAVA)

Member (A)

  
(D.L. MEHTA)

Vice-Chairman